

HIGH COURT OF CHHATTISGARH, BILASPUR

(Amended Roster w.e.f. 18th June, 2018)

13-6-18

No. 5527 /Addl.Reg.(J)/2018

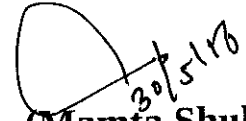
Bilaspur, Date 30.05.2018

1.	The Reader to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Reader to Hon'ble Mr. Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Reader to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Reader to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Reader to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Reader to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Reader to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	The Reader to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Reader to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Reader to Hon'ble Mr. Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur to place it before His Lordship
11.	The Reader to Hon'ble Mr. Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Reader to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Advocate General, Government of Chhattisgarh, Bilaspur.
14.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
15.	The Registrar (Vigilance/I&E), High Court of Chhattisgarh, Bilaspur.
16.	The Registrar (Establishment), High Court of Chhattisgarh, Bilaspur.
17.	The Joint Registrar, (M), High Court of Chhattisgarh, Bilaspur.
18.	The Additional Registrar (Judicial/ Administration/CPC/Ministerial/ High Court Establishment), High Court of Chhattisgarh, Bilaspur.
19.	The Secretary, High Court Legal Services Committee, Bilaspur.
20.	The Secretary, High Court Bar Association, Bilaspur.
21.	The Secretary, Chhattisgarh High Court Practicing Advocates Association, Bilaspur.

22.	The Assistant Solicitor General of India, Central Govt. High Court Premises, Bilaspur.
23.	The Deputy Registrar (O/ARJ/Criminal/ Civil/ Writ/ Central Filing/ Copying), High Court of Chhattisgarh, Bilaspur.
24.	All Assistant Registrar/ Section Officer/ In-charge (Civil/ Criminal/ Writ/ Central Filing/ S.W. Section/ Lawzima/ Paper Book & Inspection/Copying/Cause List Section), High Court of Chhattisgarh, Bilaspur.
25.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.

Copy forwarded for kind information.

By order of Hon'ble the Chief Justice



(Mamta Shukla)

Additional Registrar (Judicial)

HIGH COURT OF CHHATTISGARH, BILASPUR

Following shall be Roster for the High Court of Chhattisgarh, Bilaspur with effect from 18th June, 2018 till further orders :-

<u>DIVISION BENCH</u>		
01.	<u>Division Bench – I</u>	
	Hon'ble the Chief Justice & Hon'ble Mr. Justice Sharad Kumar Gupta	Writ Appeals.
		PIL Petitions.
		Writ Petitions.
		All Civil Matters.
		Habeas Corpus Petitions.
		Tax Cases including Writ Appeal of Tax Cases, Commercial Court Appeals.
		Acquittal Appeals and all Criminal Appeals upto 2011.
	Specially assigned and tied-up matters.	
02.	<u>Division Bench – II</u>	
	Hon'ble Mr. Justice Pritinker Diwaker & Hon'ble Mr. Justice Sanjay Agrawal	All Criminal Matters other than DB-I.
		Company Appeals.
	Specially assigned and tied-up matters.	

(Signature)
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SINGLE BENCH		
01.	<u>Single Bench – I</u> Hon'ble Mr. Justice Prashant Kumar Mishra	Writ Petitions (S) related to regularisation of adhoc employees (602), removal / dismissal/ termination from service (603), promotion (608), Pay-scale / increment/ allowances (610) and Transfer Matters (617). Specially assigned and tied-up matters.
02.	<u>Single Bench – II</u> Hon'ble Mr. Justice Manindra Mohan Shrivastava	Second Appeals and all other Civil Matters {except First Appeals and Miscellaneous Appeals (Compensation)}. Specially assigned and tied-up matters.
03.	<u>Election Bench</u> <u>Single Bench – III</u> Hon'ble Mr. Justice Goutam Bhaduri	Election Petitions, Writ Petitions (227). All Transfer Petitions (Cr.). Petitions under Section 482 and under Section 378 of the Code of Criminal Procedure and Writ Petitions (Criminal). Criminal Appeals from the year 2013 onwards. Specially assigned and tied-up matters.
04.	<u>Single Bench – IV</u> Hon'ble Mr. Justice Sanjay K. Agrawal	Writ Petitions and Writ Petitions (C) Arbitration Matters & Company Petitions. Writ Petitions (T) and Writ Petitions (L). Specially assigned and tied-up matters.
05.	<u>Single Bench – V</u> Hon'ble Mr. Justice P. Sam Koshy	Writ Petitions (S) {except the matters related to regularisation of adhoc employees, removal/ dismissal/ termination from service, promotion, Pay-scale / increment/ allowances, and Transfer Matters}. Specially assigned and tied-up matters.
06.	<u>Single Bench – VI</u> Hon'ble Mr. Justice Rajendra Chandra Singh Samant	Petitions under Section 438 and 439 of Code of Criminal Procedure. Criminal Appeals from the Year 2005 to Year 2012. Acquittal Appeals Specially assigned and tied-up matters.

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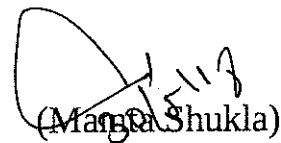
07.	Single Bench – VII Hon'ble Mr. Justice Ram Prasanna Sharma	Miscellaneous Appeals (Compensation)
		First Appeals.
		Specially assigned and tied-up matters.
08.	Single Bench – VIII Hon'ble Mr. Justice Arvind Singh Chandel	Criminal Revisions, Old Criminal Appeals, which are pending for more than ten years i.e. upto year 2004.
		Specially assigned and tied-up matters.

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Note:-

01. If Division Bench-I is not available, then urgent fixed dated cases of "List-I" only shall be listed before the Division Bench-II and such other cases of that Bench, which are directed by Division Bench-II shall also be listed.
02. In case Division Bench-II is not available, then urgent fixed date cases of "List-1" only shall be listed before the Division Bench-I and such other cases of that Bench, which are directed by Division Bench-I shall also be listed.
03. When number of cases are connected with each other, the matters shall be listed before the Bench having the Roster to hear the leading /main case. In case, the connected cases are fixed for in different dates, then the connected cases shall be listed on the date, which is earlier.
04. All the cases which are already assigned to any of the Single or Division Bench, shall be listed as per Roster if the same is not exception to that Bench.
05. In case, the order has been passed by a Division Bench and one Judge has retired or is no longer in the High Court, then the contempt petition shall be listed before the Bench in which the other Judge is a Member.
06. In case, both the Judges who passed the order are not available, then the contempt petition shall be listed before regular Division Bench.
07. In case, the Judge who passed the order is not available, then the contempt petition shall be listed before the regular Single Bench.

By order of Hon'ble the Chief Justice



(Manoj Shukla)
Additional Registrar (Judicial)